

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2019

Subject : Petition under section 79 of the Electricity Act, 2003 for execution of the Order dated 5.2.2019 passed in Petition no. 192/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Solar Energy Corporation of India Limited in relation thereto.

Petitioner : Phelan Energy India RJ Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Date of Hearing : 4.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate, Phelan Energy
Ms. Mannat Waraich, Advocate, Phelan Energy
Shri Rishabh Prasad, Advocate, Phelan Energy
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ranjitha Ramachandran, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking direction to SECI to comply with the Commission's order dated 5.2.2019 in Petition No.192/MP/2018 and to pay the compensation to the Petitioner on the basis of the documents submitted by the Petitioner. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned senior counsel for SECI submitted that the Rajasthan Urja Vikas Nigam Limited (RUVNL) should be made party to the Petition and requested for time to file reply to the Petition.

3. After hearing the learned counsel for the Petitioner and the learned senior counsel for SECI, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to implead RUVNL as party to the Petition and to file revised memo of parties by 18.6.2019.

5. The Commission directed the Petitioner to serve copy of the Petition and the RoP on the Respondents and RUVNL immediately. The Respondents including RUVNL were directed to file their replies, by 25.6.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.7.2019. The Commission directed that due date of filing

the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**